

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

2013
C.P No. 20/(MAH)/2013
IA No. 12/2016

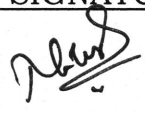
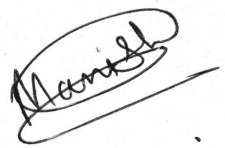
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: Mr. Jyoti Bhatia Lawful Attorney & Legal Heir of
Deceased Shri Sitaram Bhatia
V/s.
Piramal Enterprises Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956

S. No.	NAME	DESIGNATION	SIGNATURE
	M. Lesh Gala	Advocate for Applicant	
	Mamish Chhangani 1/6 Khairat & Co	Advocate for Respondent no. 1	

ORDER

IA No. 12/2016 in CP No. 20/111-A/NCLT/MB/MAH/2013

On the request of Petitioner's Counsel, the time to file Rejoinder is extended
for 15 days.

List this matter for hearing on 20th March, 2017.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 03.02.2017.